

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 123**

**CP No. 3/Chd/Hry/2022**

**IN THE MATTER OF:**

**YKM Holdings Pvt. Ltd.**

...

**Petitioner**

**Under Section: 66 CA 2013**

**Order delivered on 26.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Vipul Josh, Advocate

**ORDER**

Heard the submissions made by the Ld. counsel for the petitioner. The counsel for the petitioner has stated that in compliance of the last order dated 05.04.2024, the trust deed have been filed showing the terms and conditions regarding the shareholding of YKM Holdings trust in the company. The Deed of Trust has been filed vide diary No. 01266 dated 19.04.2024. The same is taken on record. Let this matter be posted on 03.05.2024 along with the main petition.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**